

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No. 822/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1ST AUGUST, 2018, 10:30 A.M

Name of the Company	Gautam Chakraborty		
Under Section	441		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

RAVI ASOPA - Adm for production 

S.No.128 – Appeal No.822/KB/2018 – Gautam Chakraborty.

O R D E R

Ld. Counsel appeared for the appellant Company.

This Tribunal feels that NOC from ROC Karnataka is required as case is pending in a Court at Bengaluru. Issue notice accordingly.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Bengaluru, the Registrar of Companies, West Bengal and Karnataka and to the concerned Income Tax Authorities with PAN Number for filing their detail parawise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Bengaluru, the Registrar of Companies, West Bengal and Karnataka and to concerned Income Tax Authorities with PAN No. and file affidavit of service within 7 days from today.

Fix for further consideration on **Tuesday 4th September 2018.**

Sd

(Madan B. Gosavi)
Member (Judicial)